

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 84 OF 2017 &
IA NOS. 97, 98 & 234 of 2017**

Dated: 27th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Federation of Industries Association, Silvasa ...Appellant(s)
Vs.
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rohit Rao
Counsel for the Respondent(s) : Mr. Anand K.Ganesan
Mr. Sandeep Rajpurohit for R-2
Mr. Gaurav Mitra,
Mr. Himanshu, Ms. Suman
Mr. Adarsh Rai with
Mr. Kaushik J.Mody, AR for Intervenor
Mr. Varun Patnaik
Ms. Pooja Nawal for JERC

ORDER

**I.A. No. 234 of 2017
(Appl. for impleadment)**

In this application, the appellant has prayed that the Association of Polyester Continuous Polymerization Industries of DNH be impleaded as a party respondent.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, we allow this application. Additional court fee, if any, be paid within two weeks. Learned counsel for the appellant is directed to file

amended memo of parties within two weeks. Consequential amendment is to be carried out in the appeal. On amended memo of parties being filed, Registry is directed to issue notice to the impleaded respondent- Association of Polyester Continuous Polymerization Industries of DNH returnable on 11.07.2017. Dasti, in addition, is permitted.

List the matter on **11.07.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson